

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

APPEAL NO. 153 OF 2015

Dated: 8th January, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Damodar Valley Corporation

... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors.

... Respondent(s)

Counsel for the Appellant (s)

: Mr. M.G. Ramachandran
Ms. Poorva Saigal
Mr. Subham Arya

Counsel for the Respondent(s)

: Mr. Vishnu S. Pillai
h/f Mr. S.K. Chaturvedi for R-1

ORDER

We have heard Shri M.G. Ramachandran, learned counsel, appearing for the Appellant.

The learned counsel, Mr. Vishnu S. Pillai, who represents Mr. S.K. Chaturvedi, appearing for first Respondent submitted that he has filed the reply submission and the same may be considered as his arguments.

The learned counsel for other Respondents who have not represented neither in the morning session nor in the afternoon session and to give opportunity to the learned counsel for Respondents, we thought fit to adjourn the matter for hearing on 31.01.2018.

The learned counsel appearing for the Appellant fairly submitted, that he will communicate the counsel appearing for the other Respondents regarding re-listing of this matter on 31st January, 2018.

Relist the matter for hearing on **31.01.2018**, as requested.

(S.D. Dubey)
Technical Member
ss/pdt

(Justice N.K. Patil)
Judicial Member